

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3823
ANSWERED ON:02.12.2010
TRAINING TO OFFICIALS
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government is planning to impart training to Government officials in the areas of financial risk, corporate governance and internal audit;
- (b) if so, the details thereof;
- (c) whether the Government is taking any measures to avoid incidents like the Satyam scam; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

(a) & (b) Ministry of Corporate Affairs has set up the Indian Institute of Corporate Affairs (IICA) as an institution that would, inter alia, take up the capacity building and training of officers of the Indian Corporate Law Service (ICLS) in the matters relating to corporate regulation and reforms and other related subjects.

(c) & (d) The Ministry has devised Early Warning System (EWS) based on the information available in MCA-21 System. Based on 'identified risk parameters', the system generates alerts in respect of unusual tendencies in financial statements. Based on these alerts, respective Registrars of Companies examine the concerned cases to find out irregularities, if any, and take action according to law.

Further, the Ministry has introduced Companies Bill, 2009 in the Lok Sabha on 3-8-2009 wherein stringent provisions have been proposed for non-compliance of the provisions of Bill.